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DEPARTMENT OF INDUSTRIES

NOTIFICATION

The 9th October 2026

Subject: Single Nodal Agency for investment-related approvals, including approvals within notified industrial areas, under the Bihar Ease of Doing Business Act, 2026

No-DMSME/Deregulation vivid/11/2026-2497—The Bihar Ease of Doing Business Act, 2026 (Bihar Act 32, 2026) has been published in the Bihar Gazette (Extraordinary) No. 1120, dated the 16th September, 2026;

2. AND WHEREAS an enterprise, particularly one setting up in an industrial area or cluster, presently has to obtain approvals from multiple departments and agencies. These relate to land, building plans, fire safety, power, water, effluent disposal, environment, factory licensing and municipal matters. Each department and agency operates with its own checklists, timelines, portals and documentation requirements. No single authority is accountable for taking the enterprise from project conception to commencement of production;

3. AND WHEREAS under clause (b) of section 3 of the said Act (the One State Principle), the State Government shall function as a single entity for the purposes of regulatory compliance;

4. AND WHEREAS sub-section (1) of section 8 of the said Act provides that the Executive Committee, through its Secretariat and the Single Window System, shall function as a single point of contact for investors of eligible enterprises, in coordination with the District Empowered Committees, and shall ensure that all necessary approvals are granted in a time-bound manner;

5. AND WHEREAS section 9 of the said Act provides as follows:

- i. The Secretariat of the Executive Committee, known as "Invest Bihar", shall be headed by the Additional Chief Secretary / Principal Secretary / Secretary, Department of Industries as its Chief Executive Officer;
- ii. Officers of the concerned Departments and authorities shall be deputed to the Secretariat under the direct administrative command, disciplinary control and supervision of the Chief Executive Officer;
- iii. The Secretariat is empowered to issue a deemed approval where a Competent Authority fails to decide within thirty days, or within the time limit prescribed by the relevant law;

6. AND WHEREAS under section 19, sub-section (2) of section 20, and clause (a) of sub-section (4) of section 10 of the said Act, the District Empowered Committee is responsible for the receipt of Declarations of Intent and the issue of Certificates of In-Principle Approval through the Single Window System, under the superintendence of the Executive Committee;

7. It is hereby notified that,

- (i) The Executive Committee shall function as the Single Nodal Agency for all pre-establishment, construction, connection and operation-stage approvals required by enterprises in the State. This includes approvals required by enterprises located within notified industrial areas, industrial parks and clusters.
- (ii) The Executive Committee shall discharge its functions as the Single Nodal Agency through its Secretariat, "Invest Bihar", headed by the Chief Executive Officer.

8. This is issued with the approval of the competent authority.

By Order,
SANJAY KUMAR,
Joint Secretary.

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